



CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
 Hon'ble Mr. P.M. Joshi .. Judicial Member

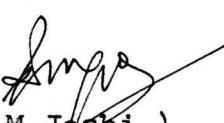
O R A L - O R D E R

18.10.1988.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocates Mr. S.S. Shah and Mr. N.S. Shevde for the applicant and respondents respectively. The petitioner has already made a representation dated 19.9.1988 which is still pending and to which the respondent normally might take six months' time to reply. However, as the petitioner is to retire on 31.3.1989 according to the respondents' record, the representation be decided before 15th January, 1989 so as to give ample time to the petitioner for pursuing any cause if any survives thereafter. Learned advocate for the petitioner cites the case of Sarju Prasad v/s. Gen. Manager & Anr. (AIR 1981 S.C. 1481) in which on merits the decision was that an opportunity should be given examining any representation for correction of the date of birth. In this case, the petitioner already having filed a representation, he should await the decision thereon for a period of 6 months and the question of denying any opportunity to him is not an issue in this case. Accordingly, the case is disposed of at the stage of admission. There will be no order as to costs.

  
 ( P H Trivedi )  
 Vice Chairman

  
 ( P M Joshi )  
 Judicial Member